

**Central Administrative Tribunal
Principal Bench, New Delhi**

C.P.No.445/2016 in O.A.No.4665/2014

Monday, this the 6th day of March 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Sultan Ali, Roll No.59000384
ID No.2574811
Post Code No.21/12
s/o Mr. Sabir Ali
r/o D-1/793, Indra Gali No.7
Ashok Nagar, Shahdara
New Delhi – 93

..Applicant

(Ms. Komal Aggarwal, Advocate for Mr. Anil Mittal, Advocate)

Versus

Mr. Dharmender Singh
Chairman, Delhi Subordinate Services Selection Board
F-18, Karkardooma Institutional Area
Delhi – 92

..Respondent

(Mr. Vijay Pandita, Advocate)

O R D E R (ORAL)

Justice Permod Kohli:

Compliance affidavit has been filed accompanied with the Result Notice No.477 dated 02.03.2017 (Annexure R-1). It is stated that the result stands declared vide notice No.477 dated 02.03.2017 but the applicant has not been found successful. The direction of the Tribunal stands complied with. Nothing survives in this Contempt Petition. Proceedings dropped. However, the applicant is at liberty to seek remedial measure, if so advised.

**(K.N. Shrivastava)
Member (A)**

**(Justice Permod Kohli)
Chairman**

March 6, 2017
/sunil/